

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-687/2003
OA-688/2003
OA-1150/2003
OA-1348/2003

New Delhi this the 21st day of July, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Sh. S.K. Naik, Member(A)

Present : Sh. Davesh Singh, learned counsel for applicants in OA-687/2003.
Sh. P.V. Dinesh, learned counsel through proxy counsel Sh.V.K. Biju for applicant No.1.
Sh. Davesh Singh, learned counsel for applicants No. 3,4,5,6,10,16,17,18,19,24&26.
None for other applicants in OA-688/2003.
Sh. Sadhan Roy Chaudhary, learned counsel for applicants in OA-1150/2003.
None for applicant in OA-1348/2003.
Sh. N.S. Mehta, learned Senior Standing Counsel for respondents in all the cases.

OA-1150/2003

1. Arun Kumar Mondal,
S/o late Sh. Netya Gopal Mondal,
R/o AS/48/2, Village and Post Office
A rjunpur, Kolkata-700 059.
2. Ashit Kumar Mukherjee,
S/o late Sh. Srinibash Mukherjee,
of Vill. Fartabad(Harisaba More)
P.O. Garia, District-24-Parganas
(South) P.S. Sonarpore.
3. Joyhind Pal,
C/o late Bibhuti Bhusah Pal,
R/o 1/4A, Post Office Road,
Dum Dum Cantonment,
Kolkata-700 028.
4. Subhananda Bhattacharjee,
S/o Sh. Tarapada Bhattacharjee,
R/o 14/21, Ghola Kachari Road,
"Purbasha", P.O. Barasat,
District-North 24-Paraganas.
5. Krishna Kumar Pal,
S/o late Sh. J.C. Pal,
R/o Vill. Odhanpur,
P.O. Sohaikumarpur,
District.
6. Subrota Dutta,
S/o late Sh. Subodh Kumar Dutta,
535, R.N. Tagore Road,
Kolkata-700 077.

(10)

7. Paresh Chandra Bera,
S/o late Sh. Gayajab Bera
Vill. Arjunpur, Post Office
Arjunpur, Kolkota-700 059.
8. Swapan Kumar Mukherjee,
S/o late Sh. Satya Charan Mukherjee,
C/o K.L. Saha,
1/15, Surja Sen Nagar, P.O.
Khardah, District North 24-Parganas.
9. Ananta Deb Chatterjee,
S/o late Sh. Amrita Kumar Chatterjee,
P.O. & Vill. Balihari, Via-
Dubrajpur, District-Birbhum.
10. Indrajit Roy Chowdhury,
S/o late Sh. N.K. Roy Chowdhury,
'Bina Pani Plaza', Flat-B,
2nd Floor, P.O. N.C. Pukur,
Barrackpore, District-North-
24-Parganas.

All working for gain in the Ordnance Factory, Dum Dum as
High Skilled Gr. II.

(through Sh. Sadhan Roy Choudhary, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Ordnance Factory Board,
10, Khudiram Bose Sarani,
Kolkata-700 001.
3. Chairman,
Ordnance Factory Board,
10, Khudiram Bose Sarani,
Kolkata-1.
4. General Manager, Gun & Shell
Factory, Dum Dum, Kolkata-700 002. Respondents

(through Sh. N.S. Mehta, Sr. Standing Counsel)

ORDER (ORAL)
Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Learned counsel for parties submit that
aforesaid 4 OAs which have been listed at Serial Numbers

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Regular 11 to Regular 14 in today's cause list raise the same issue~~s~~ and can be taken up together. Sh. Sadhan Roy Choudhary, learned counsel for applicants in OA-1150/2003 has submitted that with respect to the applicants in that OA, the respondents/DG Ordnance Factory Board has issued the necessary orders dated 12.07.2003 giving reliefs to them. He, therefore, submits that he does not wish to press OA-1150/2003.

2. Sh. Davesh Singh, learned counsel for applicants in OA-687/2003 and for applicants No.3,4,5,6,10,16,17,18,19,24 & 26 in OA-688/2003 and Sh. V.K. Biju, learned proxy counsel for applicant No.1 in OA-688/2003, however, seek a short adjournment to get further instructions from the applicants with regard to the action taken by the respondents in their cases. However, Shri N.S. Mehta, learned Senior Standing Counsel has submitted that the order dated 12.07.2003 issued by DG Ordnance Factory Board would apply to these applicants also. He has, therefore, prayed that the OAs have become infructuous. A copy of this order has been handed to the learned counsel for applicants to ascertain the position viz. the applicants in OA-687/2003 and OA-688/2003.

3. In view of what has been stated above and noting the submission of the learned counsel for parties in OA-1150/2003, that OA is disposed of as having become infructuous. No order as to costs.

4. One more opportunity is given to the learned counsel for applicants in the other 3 OAs to make their submissions as to why similar orders that have been passed in OA-1150/2003 should not be passed in their cases, especially when they have themselves told that the similar issues have been raised.

5. Sh. Sadhan Roy Choudhary, learned counsel for applicant submits that he has to come from Kolkotta and there is another OA-1559/2003 filed by Shiv Kumar Dass Vs. U.O.I. According to him the applicants in this OA are similarly situated as the applicants in OA-1150/2003 and had claimed reliefs against the respondents i.e. DG Ordnance Factory Board. He has very fairly submitted at the Bar that in view of the aforesaid orders passed by the respondents he does not wish to press this OA any further. However, as this OA has not been listed today and he would not be able to appear in that case again, he has submitted that these submissions may be noted.

6. In view of the above, list OA-687/2003, OA-688/2003, OA-1348/2003 and OA-1559/2003 for orders on 22.07.2003.

7. OA-1150/2003 is disposed of as above. *No costs.*

8. Let a copy of this order be placed in all the aforesaid OAs.

Naik
(S.K. Naik)
Member(A)

Lakshmi
(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)